

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-104**  
IB-1158/ND/2018  
New IA/2274/2021

**IN THE MATTER OF:**

M/s. Modern Credit Pvt. Ltd

V/s

M/s. Dee Ess-BuhinPvt. Ltd.

....Applicant

....Respondent

**SECTION**

U/s 7 IBC

Order delivered on 20.05.2021

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Raj Vachher, Liquidator, Mr. Rishi Singhal counsel for liquidator  
For the Respondent :

**ORDER**

By filing this application, the liquidator has prayed for urgent listing of IA-1086/2021, IA-5722/2020 & IA-1888/2020 in CP (IB)-1158/ND/2018.

Heard the Ld. counsel appearing for the liquidator as well as liquidator who appeared in person and perused the averments made in the application.

Ld. Counsel appearing for the liquidator submitted that so far as the IA-1086/2021 & IA-5722/2020 are concerned, these IAs are relating to the exclusion/extension of liquidation period and updating the list of stake holders respectively. He further submitted that so far as IA-1888/2020 is concerned, it is relating to avoidance of transactions.

Since we are taking up only the urgent matters, so far the IA nos. IA-1086/2021 & IA-5722/2020 are concerned, these appears to be the urgent matters. Hence, we direct the Registry to list these two IAs i.e. IA-1086/2021 & IA-5722/2020 on **01.06.2021**.



So far as the IA-1888/2020 is concerned, whenever the situation will be changed, the petitioner is at liberty to mention for early listing of this application.

With this order, the present application i.e. **IA/2274/2021 stands disposed off.**

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

Lalit